

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 235/MP/2023**

- Subject** : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute against SBSR Power Cleantech Eleven Private Limited (“Respondent No. 1”) and Solar Energy Corporation of India (“SECI”/ “Respondent No. 2”).
- Petitioner** : Tata Power Delhi Distribution Limited (TPDDL)
- Respondents** : SBSR Power Cleantech Eleven Private Limited (SBSRPCEPL) & Ors.
- Parties Present** : Shri Hemant Singh, Advocate, SBSRPCEPL  
Shri Lakshyajit Singh Bagdwal, Advocate, SBSRPCEPL  
Ms. Lavanya Panwar, Advocate, SBSRPCEPL  
Shri Hasan Murtaza, Advocate, BYPL  
Shri Sameer Sharma, Advocate, BYPL  
Ms. Jaya, Advocate, BYPL  
Ms. Shirsa Saraswati, Advocate, SECI  
Ms. Srishti Khindaria, Advocate, SECI

**Petition No. 192/MP/2021**

- Subject** : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and based on the extension of SCOD sought in the instant petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility of India Limited (CTUIL) to the Petitioner.
- Petitioner** : SBSR Power Cleantech Eleven Private Limited (SBSRPCEPL)



**Respondents** : Solar Energy Corporation of India Limited (SECIL) and Ors.

**Parties Present** : Shri Hemant Singh, Advocate, SBSRPCEPL  
Shri Lakshyajit Singh Bagdwa, Advocate, SBSRPCEPL  
Ms. Lavanya Panwar, Advocate, SBSRPCEPL  
Shri Hasan Murtaza, Advocate, BYPL  
Shri Sameer Sharma, Advocate, BYPL  
Ms. Jaya, Advocate, BYPL  
Ms. Shirsa Saraswati, Advocate, SECI  
Ms. Srishti Khindaria, Advocate, SECI  
Shri Gajendra Singh, NLDC

**Date of Hearing** : 29.1.2024

**Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

### **Record of Proceedings**

Learned proxy counsel for Tata Power Delhi Distribution Limited (TPDDL) sought a short adjournment as the arguing counsel is unavailable today. The request for adjournment was not opposed by the other parties.

2. The Commission acceded to the request of the counsel appearing for TPDDL and adjourned the matters for further hearing on 3.4.2024

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

